

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.419

IA/1064/ND/2024, IA/1148/ND/2024 IN IB/745/ND/2023

IN THE MATTER OF:

Indian Bank	...	Applicant
Versus		
Apresh Garg	...	Respondent

Under Section 95(1) of (IBC)

Order delivered on 13.06.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Rajesh Kumar Gautam, Adv. Anant Gautam,
Adv. Kavitali, Adv. Likivi Jakhalu, Adv. Shivani
Sagar, Adv. Dinesh Sharma, Adv. Kushagra Nilesh
Sahan

For the Respondent : Adv. Prakar Mithal, Adv. Raghav Dikshit

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the Applicant, Learned Counsel for the RP, Learned Counsel for the Personal Guarantor are present. Learned Counsel for the Personal Guarantor submitted that they received the copy of the report only on 05.06.2024 and seeks some more time to file the reply. As a final and last chance, a week's time is granted to file the reply to the report. List the matter on **01.07.2024**

IA/1064/2024

Learned Counsel for the Applicant in 1064/2024 is present and submitted that he received the copy of the reply by the Learned Counsel for the Respondent and seeks some time to file rejoinder. A week's time is granted to file rejoinder. List the matter on **01.07.2024**

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)